

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Banking Regulation (Amendment) Bill, 1994, which has been passed by the Rajya Sabha at its sitting held on the 7th March, 1994."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th March, 1994, agreed without any amendment to the Air Corporations (Transfer of Undertakings and Repeal) Bill, 1994 which was passed by the Lok Sabha at its sitting held on the 23rd February, 1994."

12.57 $\frac{1}{2}$ hrs.

**BANKING REGULATIONS
(AMENDMENT) BILL**

As passed by Rajya Sabha

SECRETARY-GENERAL: Sir, I lay on the Table the Banking Regulation (Amendment) Bill, 1994, as passed by Rajya Sabha on the 7th March, 1994.

12.58 hrs

[English]

PUBLIC ACCOUNTS COMMITTEE

Fifty-Eighth Report

SHRI BHAGWAN SHANKAR RAWAT (Agra): Sir, I beg to present the

Fifty-Eighth Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on Design and Development of Advanced Light Helicopter.

12.58 $\frac{1}{2}$ hrs.

[English]

**STANDING COMMITTEE ON
COMMUNICATIONS**

Fifth Report & Minutes

KUMARI VIMLA VERMA (Seoni): Sir, I beg to present the Fifth Report (Hindi and English versions) of the Standing Committee on Communications on Annual Report (1992-93), Ministry of Information and Broadcasting—All India Radio and the Minutes of the Sitzings of the Committee relating thereto.

12.59 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): With your permission, Sir, I rise to announce that Government Business during the week commencing 15th March, 1994 will consist of :—

1. Consideration of any item of Government Business carried over from today's Order Paper.

MR. DEPUTY SPEAKER: Firstly in Zero Hour there is no point of order. Secondly if there is anything which is contrary to the rules and procedures, we will remove it. We will look into it...*(Interruptions)*... My difficulty is the Chair shall have to follow certain procedures. If the Chair were so much compelled to deviate from the procedure, then there is a dereliction on the part of the person in following the procedure. If there are any allegations which are contrary to the rules of procedure, certainly we shall look into them.

SHRI RAM VILAS PASWAN (Rosera): I am on a point of order Sir.

MR. DEPUTY SPEAKER: There is no point of order. Kindly excuse me. Please allow me to proceed. Do not create a block in the street please.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera): How can the hon. Minister presume what the hon. Member is about to submit? The hon. Minister said that the hon. Member wanted to say this.

[English]

MR. DEPUTY SPEAKER: Okay, we will look into it.

[Translation]

SHRI RAM VILAS PASWAN: Shri Jena raised a point. The Members from Orissa wanted to speak. The hon. Minister said that the hon. Member wanted expunction. We do not know what the hon. Member was saying

[English]

MR. DEPUTY SPEAKER: It is the duty of the Chair to look into everything. If it is against the principles of norms and procedures, the Chair will definitely look into it.

[Translation]

MAJOR GENERAL (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Deputy Speaker, Sir, the following items may, kindly be included in the coming week's agenda:

1. Since 4th November, 1993. Vayudoot Service between Delhi and Dehradun has been suspended. Earlier, Vayudoot used to operate a flight between Delhi and Dehradun but due to its suspension now people are facing a lot of inconvenience. Therefore, the above mentioned air service should be restored without any further delay.
2. In June, 1989, the Government of India cleared the Development Centre at Shivarajpur (Padampur), Kotdwar, but now that Development Centre is being shifted elsewhere.

SHRI SHIVRAJ SINGH CHAUHAN (Vidisha): Mr. Deputy Speaker, Sir, the following items may kindly be included in next week's list of agenda:

1. Kendriya Vidyalayas should be opened at Vidisha and Raisen city in my constituency.

2. Discussion on the Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills replacing these Ordinances:—

(a) The Special Court (Trial of Offences relating to Transactions in Securities) Amendment Ordinances, 1994.

(b) The Coffee (Amendment) Ordinance, 1994.

(c) The Mines & Minerals (Regulation and Development) Amendment Ordinance, 1994.

3. Discussion on the Resolution seeking disapproval of the Banking Regulation (Amendment) Ordinance, 1994 and consideration and passing of the Banking Regulation (Amendment) Bill, 1994 as passed by Raiva Sabha

4. General discussion on General Budget for 1994-95.

5. Submission to the Vote of the House Demands on Account (General) for 1994-95.

6. Discussion & Voting on the Supplementary Demands for Grants (General) for 1993-94.

that the matter relating to Orissa be referred to the Chairman of the Standing Committee. Mr, Deputy Speaker, Sir, you can do this because it is within your jurisdiction.

MR. NITISH KUMAR (Barh): There is nothing wrong in it because it is within your domain.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): Sir, you have rightly out that in case any personal allegations are made against anybody, previous notice must be given. But it is unfortunate that our good friend Shri Srikanta Jena, while concluding his statement, spoke about some kickbacks received by others. Secondly, Shri Sriballav Panigrahi wanted to raise a point of order for expunction of Shri Jena's remarks. It happens that Shri Sriballav Panigrahi is a Member of Parliament representing the particular constituency. Will you kindly consider giving him an opportunity to speak?

MR. DEPUTY SPEAKER: The question is, Zero Hour is over and we have taken up the regular business. Can we go back now?

13.00 hrs.

[Translation]

SHRI GEORGE FERNANDES (Muzzaffarpur): Sir, I would like to submit

SHRI EDUARDO FALEIRO: He was on a point of order. Those remarks made by the hon. Member should be rectified.

2. A new railway line should be laid between Indore and Sagar.

PROF. RASA SINGH RAWAT (Ajmer): Mr. Deputy Speaker, Sir, the following items may kindly be included in next week's list of Agenda:

1. There is need to pay outstanding dues of February 1994 to thousands of workers of Edward and Mahalaxmi mills running under the National Textile Corporation (NTC) in Byavar, district-Ajmer (Rajasthan) and run the mills as before.
2. Need to conduct the survey for conversion of Ajmer-Chittorgarh-Udaipur metre gauge line into the broadgauge line and allot money for its implementation.

[English]

SHRI ANNA JOSHI (Pune): Sir, the following item may be included in the next week's agenda:

Recovery of outstanding dues from National Textiles Corporation Maharashtra, Cotton Federation for purchase of cotton bales.

[Translation]

SHRI ASTBHUJA PRASAD SHUKLA (Khalilabad): Mr. Deputy Speaker, Sir, the following items may be included in next week's agenda:

There is need to take action, under the Central Law against the polluting industries, situated in the industrial areas of Khalilabad that release their

effluents into the Ami river resulting in pollution of water which has passed a great threat to public life, the drinking water for cattle and is likely to spread many diseases, and treat the polluted water of Ami river.

SHRI DAU DAYAL JOSHI (Kota): Mr. Deputy Speaker, Sir, the following items may be included in the next week's agenda:

1. To launch the metro channel at Kota Doordarshan Kendra.
2. To link Kota with air service.

[English]

SHRI SRIBALLAV PANIGRAHI: (Deogarh) Sir, the following item may be included in the next week's agenda:

Installation of a statue of legendary freedom fighter Vir Surendra Sai who spent half of his life, that is, 37 years in British Jail, in Delhi.

13.08 hrs.

[English]

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to present a statement (Hindi and English versions) showing the